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SHRI JASWANT SINGH: Sir, 1 would like .to put a specific query. In the last six months, what has been the contribution of the non-aligned news pool to broadcast over All India Radio and Door-darshan? The concept is quite old now. There is subscription to this concept by ua as also and the conference and now' we seem to be, to a certain extent, leading the concept. My question is, what

a the contribution? I do not want in percentage terms. I want in figures. Another difficulty that we face, in television broadcast, in most developing countries, is about soft ware. There is insufficient soft ware even within India. Is there a proposal for joint development of soft ware within the nonaligned countries, because soft ware is important when it comes to quality and the cultural dimensions of the soft ware which you put across? That is why, I would like to know, is there a proposal for a joint, development of software for non-aligned countries? Finally, is the question taken up about the credibility of non-aligned news pool because the most important aspect of any news dissemination is credibility and what has been the thinking on this aspect?

SHRI VITHAL GADGIL: As far as the firs,t part of the question is concerned, we are making increasing use of the n that we get from the non-aligned pool.

SHRi JASWANT SINGH; How many?

SHRI VITHAL GADGIL: I will not be able to give the figures just now. But by way of illustration, 1 can say. If I remember correctly, on Friday, over All Indian Radio, the daliy bulletin which we broadcast was based entirely on the news that we got from this source. Now, in regard to the joint collaboration for soft ware: this is one of the proposals, but so far, there has not been any concrete development. As I said. As I told the House at the outset, this is a very informal organisation. There is no formal membership, no central secretariat. It is not yet institutionalised and there is no monitoring. Within these parameters, what best we can db, we have been trying to do. In regard to the last part, about credibility, it will also depend and our attempt will be to hare more and more credibility,

SHRI DHARAM CHANDER PRASHANT: I yould like to know from the hon. Minister whether this non-aligned news pool is successful, from the point of view of this country?

SHRI VITHAL GADGIL: Yes. If I lay quote: Out of the reported 60,000 daily average words circulated in the system, Indian news pool desk contributes as much as ten per cent. We are getting our message also across.

## illegal sale of farm land in Delhi

- \*143. SHRIMATI ICRISHNA KAUL: Will the Minister of WORKS AND HOUSING be pleased to state:
- (a) whether Government are aware of the illegal sale of farm land by the unscrupulous colonisers in Delhi recently: and
- (b) if so, what action Government have taken in this regard?

THE MINISTER OF WORKS AND HOUSING (SHRI ABDUL GHAFOOR):
(a) Yes, Sir, Such instances have come to the notice of the Government.

(b) Delhi (Land Reforms) Act, 1954. forbids the use of agricultural land for purposes other than those connected with agriculture. Wherever violations l-,ad taken place, Government had taken action. The number of cases under trial is 1561. There are many cases which are still under investigation.

SHRIMATI KRISHNA KAUL: Land prices in Delhi metropolis are shooting up higher and higher because of acute demand for land and the shortage of residential accommodation. I would like to know from the hon. Minister of Works and Housing as to what steps the Government is taking or propose to take to contain or reduce the prices of land and to step up legal housing activity?

SHRI ABDUL GHAFOOR: Sir, there is housing shortage no doubt in Delhi. 'Government is taking all possible steps to meet the demand. Since the demand is very high, it is very difficult to contain if in the short priod of time. As you know Sir, the Delhi Development Authority is

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constructing houses in large numoers and offering them through their various schemes. There is also another agency through which houses are constructed, namely, the HUDCO. So, all these steps are being taken by the Government. It is true that the prices of land in Delhi are increasing and that is why the Act was passed recently in this very House for a larger Delhi in which parts of Haryana, U.P. and other States are being included. In this way the difficulties may be overcome but as you are aware the influx of population in Delhi is increasing every day, so all these things are being taken into consideration by the Government. There are so many other difficulties which we are trying to overcome. The second part of her question relates to the irregular and illegal sale of houses by owners conferring the power of attorney to another person to overcome this Act. So, we are looking into ail these things. Proposals have been sent to all the departments concerned to see how there will be a check over this action. Thei, owner of a land or house gives power of attorney to another person and thus sells the house unauthorisedly or illegally to another person. There is no registration in the Registrar's office. So, it is very difficult for the Government <0 find out who is the person who has sold the property illegally. So, we are aware of all these things. We are taking all possible action to overcome these difficulties.

SHRIMATI KRISHNA KAUL; What are the steps taken by the Government to> check influx of people in Delhi? Government is certainly aware of this problem, but the steps taken are not adequate.

MR. CHAIRMAN: The question is not relevant. (Interruptions) rhe question is not relevant to the main question. Yes, Mr, Reddy.

SHRI B. SATYANARAYAN REDDY: Mr. Chairman, Sir, I would like to know from the Minister, how many illegal colonies have come up in or around Delhi and how many of them have been legalis-eci by the Government? Reports have come in the press sometime back that illegal transactions are taking place in those colonies and the Government have regularfoed some of these illegal colonies.

I do not know what is the policy of the Government in this respect. Recently, I was given to understand, some of the societies went to the Government for regu-larisation of their houses. I do not want to take the name of the Minister, but your predecessor seems to have told them, you go on with the construction first and when the construction is over, then we will automatically sanction it, it will automatically be regularised. I want to know, what is the policy of the Government in this respect? Are the people allowed to have illegal construction of houses and develop colonies so that you can regularise the same when the construction is over? I want a categorical answer in this regard.

SHRI BUTA SINGH; His predecessor 'so here.

SHRI ABDUL GHAFOOR: My predecessor is also sitting here. It is true that a large numbei<sup>1</sup> of illegal colonies have started coming up. They had already i started coming up and soma of them have been regularised, but it is not the policy of the Government that the persons may occupy certain plots illegally, or jhugies and jhonparies may come up first and then they will be legalised. It is not the policy of the Government, but these things have happened, I admit it. If you go the Trans Yamuna area vou will find large areas having been occupied by jhuggi jhonpari wallahs coming from Bihar, U.P. and others parts of the country.

SHRI B. SATYANARAYAN REDDY: 1 am asking about the big bungalows and

SHRI ABDUL G\*HAFOOR: That is also true. In some parts like Palam on this side I have myself gone and seen with my own eyes that construction of buildings has taken place. These are the hard realities which 1 do not want to bide but it is not the policy of the Government that you go on with illegal constructions and we will regularise them automatically. {Interruptions). As you are aware, when-' ever any action starts taking place, there is a hue and cry not only from the Members of Parliament but from the public also. But taking into consideration all

these things and the future of Delhi we are trying to solve this problem in a way which includes so many things. Even if those persons have constructed those houses, it must be brought under the Master Plan of Delhi. If it does not fit in that, action will be taken against them; and they will be uprooted.

श्री सत्यपाल मलिक: यह बहत व्यापक प्रश्न है भीर इस में दो तरह का बहत जबरदस्त घपला है। यह जो जमीन बेची जा रही है वह तो दो तरह से बेची जा रही है। एक तो फार्म हाउसेज के नाम पर जो जमीन नोटिफिकेशन के तहत ग्राती है ग्रीर जिस में फार्म हाउसेज नहीं बन सकते बड़े पैमाने पर गाजियाबाद में, दिल्ली के बाहर गुड़गांव की तरफ श्रीर दिल्ली में ऐसी जमीन बेची जा रही रही है। उस का तो तत्काल इलाज सरकार कर सकती है। रोज ही अखवारों में उन का विज्ञापन होता है ग्रौर उस के लिए सरकार विज्ञापन दे सकती है कि इन जमीनों में फलां फलां तरह का निर्माण नहीं हो सकता अरि अगर ्रागा तो हम उस के खिलाफ सख्त कार्यवाही करेंगे। यह कभी सरकार की तरफ से होता नहीं। दूसरी तरफ जो कालोनाइजर्सं गरीब आदिमयों को बेच रहे है उसका भी वहत व्यापक प्रश्न है और उस को आप रोक नहीं सकते क्योंकि ग्राज तक जहां दिल्ली में जितनी मान्यता प्राप्त कालोनी हैं उस से तिगुनी गैर-काननी कालोनियों हैं और उन को आप को मान्यता देनी पहेगी इस लिये कि मान्यता प्राप्त कालोनी में जहां दो बोट हैं वहां गैर मान्यता प्राप्त कालोनी में 15 बोट हैं। इस लिये बाप को उन को मान्यता देनी पडेंगी। इस का इलाज एक ही है और सिर्फ एक है कि बी बी ए बड़े पैमाने पर जो सब से गरीव आदमी है उस की रिहायश के इंतजाम को अपने हाय में लें और दूसरे जो यहां इंफलक्स है, रोजगार की तलाश में जो यहां आदमी आते हैं बाहर से, उन को रोजगार देने ी व्यवस्था की जाय। मेरे प्रश्न के दो ट्रकड़े हैं। पहले तो फाम हाउसेज के लिये रो जमीन बेबी जा रही है उस को अने के लिए सरकार क्या कदम उठा

रही है और दूसरे जो सब से गरीब आदमी है जिस को एक चारपायी बिछाने के लिये जमीन का इंतजाम करना है और जो गलत किस्म के कालोनाइर्जस हैं उन से वह गलत तरीके से जमीन खरीदता है उस के लिये डी.डी.ए. के पास क्या योजनायें हैं आने वाले दिनों में?

श्री श्रद्धल गफर: यह ग्राप ने वहत लम्बा सवाल कर दिया ग्रीर जवाब देते समय मैं भल जाऊंगा कि कौन-कौन सवाल ग्राप के हैं। लेकिन ग्राप ने जो कहा है, सही कहा है। ग्राप जानते हैं कि इस को रोकने के लिए ही नेशनल कैंपिटल रीजन ऐक्ट पिछली बार पास किया गया था। लेकिन हर अच्छे काम के लिये हमारे हिन्द्स्तान के ग्रंदर कुछ इतने चालाक लोग बसते हैं कि कुछ न कुछ उपाय वह ऐसा कर लेते हैं कि फिर हम को ऐक्ट में तब्दीली करने की जरूरत पड जाती है। इस लिए वह चीजें जिनका इजहार ग्राप ने किया है उस से हम वाकिफ हैं। जहां तक आप ने छोटे छोटे लोगों की बात जिन के पास कुछ नहीं है, गरीव हैं, उन के लिए काफी मुस्तेदी के साथ हडको कुछ स्कीमें ले रहा है जिन में मिडिल इन्कम ग्रुप, लोग्रर इन्कम ग्रप थौर जनता ग्रप हाउसिंग स्कीम्स हैं और काफी तादाद में इन में बिल्डिंग्स बन रही हैं। मेरे पास यहां फीगर्स नहीं हैं नहीं तो मैं बता सकता था कि कितनी बिल्डिंग्स इस में बनाई जा रही हैं। श्रीर भी कितनी ही स्कीमें हैं। लेकिन दिल्ली में, कलकत्ता में, बम्बई में, हर जगह ऐसे लोग हैं और हमारे पास इतने फंड एवेलीवल नहीं हैं कि हम इस को पूरी तरह से कोप कर सकें। लेकिन वीकर सेक्सन के लिये जो कुछ हो रहा है वह हमारे लिमिटेड रिसोर्स के अंदर काफी हो रहा और में. समझता हूं और मुझे उम्मीद हैं -मुझे मालूम नहीं था, वरना अगर फीगर्स मेरे पास होते तो में बता सकता था कि हडको की स्कीम में दिल्ली में कितने मकान वन रहे हैं और इस के अलावा भी जिस योजना की तरफ आप ने इमारा किया कि कहीं कहीं ऐसे लोग बस गये है जिस को मास्टर प्लान में हम इन्क्लूड नहीं कर सकते

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उन के लिये तो हम उन की जरूरियाते जिन्दगी को पूरा करने के लिये कम्युनिटी बेसिस पर उन को सेनिटेशन दी, उन के नहाने की, उन को एलेक्ट्रीसिटी की और छोटी सड़कों की और उन सड़कों को पक्का करने की फैसिलीटी दे रहे हैं, उन का इंतजाम कर रहे हैं और उन को जिन्दगी को अच्छी तरह से निभाने के लिये हम काफी काम कर रहे हैं।

SHRI JASWANT SINGH: Mr. Chairman, Sir, the excessive urbanisation, socioeconomic aspects etc., are not part of the question. The question relates to illegal colonization of farm land around Delhi. The hon. Minister said that the Government has no intention of colluding with them. The problem arises precisely because the executive and the Government appear to be colluding with illegal colonization, and where there is an appearance there may also be a reality.

## जहां घुंग्रा है वहां ग्राग भी होगी।

J would, therefore, like to ask what are the criteria that the Government apply when they legalize an illegal colonization. If you do not have criteria, what factors do you take into account when you legalize such illegality? Now, if you do not have criteria, even if you do not take any factors into account, what criteria, factors or considerations did you have in mind when, for example, you legalized a wholly illegal colony like Sainik Farms?

श्री श्रद्धल गफ्र : यह जोकुछ माननीय सदस्य ने कहा है, सच कहा है। यानि जो यह कहते हैं कि यह इल्लीमल बंस्ट्रबान हो गया है उस को खाम किस वरीके से लोगनाईण करते हैं बधा बेंगिय है उसकी, तो हमारे दिल्ली इक्लामेंट के मास्टर प्लान रहोजदल कर के हम ने सकते हैं उन को ले ते हैं। मसलन रोड कितने मीटर की चौड़ाई की हो और थोड़ा सा डिमालियन करने के बाद बागर काम चल जाता है तो हम उस को लीगालाइल कर देते हैं। लेखिन जहां पर हम उस को कर ही नहीं सकते, इतनी पतली रोड़ है कि जो बहुत कंजेस्टेड है, जहां हम उन को इमैनिटीज आफ लाइफ नहीं दे सकते

तो उस को लीगालाइज नहीं करते। **ग्राज ही जब मैं ग्र**पने ग्रफसरों से इस मामले को डिसकस कर रहा था तो वे उन से जनाना चाहा रहा था कि ग्राप इस के लिए ऐक्शन क्या ले रहे हैं। या तो आप इस काम को बार फटिंग पर लीजिए और इस तरह से उस पर काम हो और दूसरे डिपार्टमेंस से बात कर के जल्दी से जल्दी पालियामेन्ट के मेल्बर्स को जानकारी में और जनता को जानकारी में भी यह बात लायी जाय कि these things we are going to do. भूब इस चीज के लिए हम इतना हो वायदा करते हैं कि आप एक महीने और इंतजार कीजिए I will take serious action about all these developments.

जो भी हो सकता है ह्यूमनली पासिबिल, I will try to do it, fulfil it, and I hope, after you will be satisfied

SHRI H. L. KAPUR: Sir it was a que\* tion about DDA where the Minister said that the DDA is going in a big way to construct houses. But what one roads in the papers is that the DDA is lagging behind in its building programme a great deal and there is a lot of agitation. Firstly, what steps are being taken by the Minister to see that the DDA is able to cieai the backlog? Secondly, the quality of construction is so poor that thg houses are barely ready when they start falling.

MR. CHAIRMAN: Question not relevant. Mr. Kalpnath Rai;

श्री काश्यनाथ राष: सभापति सहोदम, दिल्ली का एक्सपैंगन दिन तुना रोत वीगुना होता जा रहा है और सरकार एक नेजनल कैपिटल की तरह से उस के लिये एक नेजन नेने प्लानिंग भी कर रही है। तो मैं माननीय मंत्री जी से पूछना चाहता हूं कि जब आप जानते हैं कि कालीनीज का पीगानाइजेशन होगा और नयी नयी कालोनीज बनेगी तो आप इस को मद्दे नजर रखने हुए क्या नवा सकते हैं कि कितनी कालीनीज को प्रविष्य में आप लीगानाइज करेंगे। स्थोंकि जी

लीगलाइजड कालोनीज होगी उन में स्कुल अस्पताल और जीवन के लिये जो दूसरी सुविद्याएं हैं उन के लिये भी जमीन छोड़ी जायगी और वह तभी वन सकेंगें। क्योंकि अगर इस तरह की कालोनीज को आप रेगुरालइज करेंगें कि जहां जीवन की अन्य सुविधाएं नहीं होंगी तो दिल्ली में एक वड़ा कंजगन पैदा हो जाएगा। तो इसको महनजर रखते हुए कितनी नई कालोनीज को रेगुरालाइज करने जा रहे हैं और उनमें जो आवश्यकता चीजें हैं उनके निर्माण के लिए नया व्यवस्था है?

भी अब्दुल गफर: ग्रापने जो कहा है वह ठीक है कि रेगुलारइज करने हमें इल्लोनल करने नहीं जा रहे हैं। कालोनी जो बन गई है, आपकों याद होगा पिछली दफा जब एँक्ट बन रहा था तो उसमें कई कालोनीज के लिए जो बातें उसके लिए स्कुलों की, हास्पिटाल पानसं की सुविधा चाहिए। सारी एक अच्छी कालोनी के लिए जरूरी हैं. उन सब चीजो का जो ब्राइंदा कालोनीज बनेगी, ध्यान रखा जाएगा। रोहिणी की त्तरफ मैंने खद देखा कि जहां वहां पर महान वर्ते ने उसके पहले सब जगह वहां पार्क जन गई हैं, कालोनी नहीं बनी है, स्कल साइटस या सैलेक्ईशन हो गया है, यनिवसिटबनेगी, उसकी भी साइट हो गई। Nobody is allowed to have illegal cons-

सारी चीजें हो गई है। तो प्रापके क्वेश्चन के सिलसिले में जो बातें थीं उसी चीज को महेनजर रखते हुए हमारे अफिसर्स ने इसकी तरफ ध्यान दिया है। सारी चीजें का ख्याल किया है। आइंदा जो चीजें बननी होंगी, आपके वह सब लोगों के सझाव के मताविक होगी।

SHRI BUTA SINGH; Sir, one thing, I want to repudiate. The hon. Member made an allegation against the predeceshat is all baseless.

MR. CHAIRMAN: No, no.

SHRI BUTA SINGH; He mentioned me. That is why I am saying.

MR. CHAIRMAN; He only said that it was regularised. He did not say anything against anybody.

## Affairs of ICRISAT

\*144. SHRI PARVATHANENI UPENDRA:

SHRI CHATURANAN MISHRA;

Will the Minister of AGRICULTURE AND RURAL DEVELOPMENT be pleased to state:

- (a) whether Government's attention has been drawn to the news item which appeared in the Indian Express of the 4th! February, 1985 under the caption "ICRISAT is above law of the land"; and
- (b) whether any inquiry has been conducted into the affairs of the institute; if so, what are the details thereof?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI BUTA SINGH); (a) Yes, Sir.

(b) No, Sir.

थी चतु ानन मिथा: सभापति महोदय, 'इक्रीसट' के सम्बन्ध में राष्ट्रीय प्रेस में, पी ंटी आई , इंडियन ऐंक्सप्रेस, ब्लिट्ज, लिंग, न्य-एज में ऐस्पियौनाज ऐक्टिबिटीज या इस देश के विरुद्ध काम करने वालों के बहुत से वाक्यात अखबारों में भ्राए हैं और हम लोगों को यह भी मालम है कि बंगला देश यह के बाद जब दिल्ली स्थित फोर्ड फाउंडेशन लो सी ब्याई ए से संबंधित होने के कारण, बन्द कर दिया गया भारत सरकार की ग्रोर से तो उन्हीं लोगों को लेकर यह 'इकरीसट' फिर बहाल कर दिया गया और उनको ऐक्स्ट्रा-ग्राहिनरी सहलियतें जो युनाइटेड नेशनस ऐक्ट 1947 के पैरा 3 के मताबिक हैं, सब प्रिविलैंज और ऐमि-मिटीज दीं गई हैं जैसी कि किसी दूसरे इंस्टी-ट्यशंस को इस देश में उपलब्ध नहीं है। इसीलिए में सरकार से यह पूछना चाहता है कि जब इस संस्था के ऊपर इतने संगीन चार्ज राष्ट्रीय प्रेस में ग्राए हैं तो सरकार ने इसकी इंक्वायरी का आदेश क्यों नहीं दिया है और

The question was actually asked on the floor of the House by Shri Chaturanan Mishra.